
(2000) 04 SC CK 0133

In the Supreme Court Of India

Case No : nterim Application; Writ Petition (Ci????Case No: 1, 860 of 1991

M.C. Mehta

APPELLANT

Vs

Union of India (UOI) and Others

RESPONDENT

Date of Decision : 20-04-2000

Acts Referred:

Constitution of India Art 141, Art 144

Citation : AIR 2000 SC 1907 : (2000) AIRSCW 1517 : (2000) 84 FLR 1001 :
(2000) 2 JT 78 : (2000) 1 LLJ 1086 : (2000) 9 SCC 508 : (2001) SCC(L&S) 108 :
(2001) 4 Supreme 211 : (2000) 1 UPLBEC 863

Hon'ble Judges : A. S. Anand, C.J;S. N. Variava, J;R. C. Lahoti, J

Bench : Full Bench

Advocate : Kirit Raval, Sushma Suri, Anil Katiyar, B V Balram Das

Final Decision : Allowed

Judgement

1. WE have perused the additional affidavit filed by Dr. Shyam Lal, Director, Ministry of Environment and Forests, Government of India on 16/3/2000 together with status report as also the affidavit filed by Mrs. Sarada Ali Khan, Deputy Secretary, Ministry of Human Resource Development, Department of Secondary Education and Higher Education dated 18/3/2000. A perusal of the documents shows that the status reports furnished are incomplete.

2. Directions were issued by this Court as early as on 22/11/1991 with a view to generate awareness relating to environmental issues. While some of the States have taken some steps to implement these directions many other States have either not taken any steps at all or have taken half-hearted steps. That is not a proper way of dealing with the orders of this Court. We express our concern.

3. We direct that the Secretary, Ministry of Environment and Forests, Government of India, the Secretary, Ministry of Home Affairs and the Secretary, Ministry of Human Resource Development convey to this Court, on their affidavits the status of implementation of directions issued by this Court on 22/11/1991

and the steps so far taken in that behalf by various States/Union Territories after obtaining reports from all the States/Union Territories regarding implementation of the directions issued by this Court on 22/11/1991.

4. The needful shall be done within 10 weeks.

5. We have emphasised to the learned Additional Solicitor General to ensure that the directions issued by this Court on 22/11/1991 are implemented both in letter and in spirit by all concerned.

6. List after ten weeks.